

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 211
IB-2028/ND/2019

IN THE MATTER OF:
M/s Dhingra Trading Co.

...PETITIONER

Vs

M/s Amazing India TV Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 28.10.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Manu Garg and Mr. Muneet
Dhingra, Advocates and Mr. Sumit
Dhingra, Petitioner in person
For the IRP :Mr. Rajiv Malik, IRP
For the Respondent/Corporate Debtor :

ORDER

IA No. 3820 of 2020

Heard the submissions made by the IRP as well as the counsel for the operational creditor. The counsel for the operational creditor has prayed for some time to discuss the matter with IRP and to do the needful. Therefore, he prayed for 2 weeks' time and prayer is allowed. Let the matter be listed on 11th November, 2020.

- sd -

(V.K. Subburaj)
Member (T)

- sd -

(P.S.N. Prasad)
Member (J)